1607 Indian Oaths

money cannot be paid out in any other way.

SHRI. JASWANT SINGH (Rajasthanl: Only one question I would like to put, Sir.

MR. CHAIRMAN: So many of you? \

SHRI JASWANT SINGH: There are ! still reports in the press that the contamination continues and such deaths are taking place. So in continuing this camp we are taking a very grave responsibility. Therefore, I would like to know with regard to the provisions that were obtained, whether full precautions were taken and whether they were obtained locally or were they ordered from outside for the camp?

SHRI V. K. KRISHNA MENON: I submit that I do not accept the position that this unfortunate incident is dup to any lack of care on the part of the camp authorities. These provisions were supplied in the normal way that obtains in any camp. Here it had to be done through local contractor because of the location of the camp. As soon as anything was discovered every precaution has been taken to isolate the food and to allow people[^] to go who wanted to go home in order to give comfort to their families. And the fact that they voluntarily came back when even without coming back they could get the certificate shows that there has w^en no lack of care. And the occurrence of this tragedy is sufficient incentive to take sufficient precautions.

RESIGNATION OF SHRI R. P. TAMTA

MR. CHAIRMAN: I have to inform hon. Members that Shri Ram Prasad Tamta a Member representing the State of Uttar Pradesh, has resigned his seat in the Rajya Sabha with effect from the 1st May, 1958.

RESULT OF ELECTION TO THE GOVERNING COUNCIL OF THE INDIAN SCHOOL OF MINES AND APPLIED GEOLOGY, DHANBAD

MR. CHAIRMAN: Shri Maheswar Naik, being the only candidate nominated for election to the Governing Council of the Indian School of Mines and Applied Geology, Dhanbad, I declare him to be duly elected to be a member of the said Council.

RESULT OF ELECTION TO THE COURT OF THE BANARAS HINDU UNIVERSITY

MR. CHAIRMAN: Shri Tarkeshwar Pande. being the only candidate nomi nated for election to the Court of the Banaras Hindu University, I declare him to be duly elected to be a member of the said Court.

THE INDIAN OATHS (AMEND-MENT) BILL, 1958—continued

MR. CHAIRMAN: Now we get back to the Third Reading of the Indian Oaths (Amendment) Bill. The Deputy Minister has already moved the motion. Anybody desirous of speaking?

SHRI H. P. SAKSENA (Uttar Pradesh): Yes, Sir. I will take only two minutes

[MR. DEPUTY CHAIRMAN in the Chair]

Sir, ordinarily it should be the usual practice of any government whatsoever, of a civilized government, I mean, to employ employees under some form of all its affirmation or oath or declaration to the effect that they will bear allegiance to the government and to the Constitution. Some time back, when my hon. friend Shri Lai Bahadur Sastri was the Minister of I Railways, I suggested to him in so I many words that since the Railways j are the best and the biggest employers | in India, it would be well on the part